



Bar Council of Maharashtra & Goa

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Secretary

PRESS NOTE

The Bar Council of Maharashtra and Goa has convened a virtual meeting on 27.03.2023 vide Item No.4 on Agenda and after due discussion and consideration, it has been resolved unanimously that the Bar Council of Maharashtra and Goa strongly condemns the filing of frivolous PIL bearing No.(C) 6900/2023 thereby making baseless and cantankerous allegations against Justice Smt. Revati Mohite Dere, Judge, Bombay High Court. It is further resolved that the Bar Council of Maharashtra and Goa is of the unanimous opinion that these allegations amount to sensationalizing and scandalizing the image of Judiciary as well as maligning and tarnishing the image of Judiciary as well as of Justice Smt. Revati Mohite Dere. It is further resolved that the Bar Council of Maharashtra and Goa also strongly condemns the recent trend of certain elements of making such allegations viral on social media and trying to get cheap and adverse publicity. It has been further resolved to initiate Suo Motu Disciplinary Committee Enquiry against Petitioner Advocate for having filed such frivolous and cantankerous P.I.L. in spite of being an Advocate and having knowledge of 'The Judges (Protection) Act, 1985' and also the Rules, Regulations and policy of filing PIL and also for making the frivolous allegations viral in social media which amounts to cheap publicity and sensationalizing and scandalizing the image of Judiciary. The 3 Members DC Enquiry Committee is constituted for making enquiry as per section 35 of the Advocates Act 1961.

Mumbai
Dated : 29th March, 2023

SECRETARY